207 Written Answers

## Post-Graduate Classes in D. M. College Manipur

3746. SHRI M. MEGHACHANDRA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether more Post-graduate classes are being opened in D. M. College, Manipur;

(b) if so, the particulars of classes to be opened; and

(c) if the reply to part (a) above be in the negative, the reasons for not opening the classes ? .

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKAT DARSHAN): (a) to (c). The question of opening more Post-graduate classes is under the consideration of the Manipur Administration.

## Compensation to Victims of Bombing during the Second World War

3747. SHRI M. MEGHACHANDRA: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether any representations have been received from some persons of the Union Territory of Manipur for grant of pecuniary compensation to those persons whose houses had been destroyed by the bombing during the Second World War;

(b) if so, whether any consideration has so far been made ;

(c) whether Government had given any compensation to the victims of the bombing since much property was destroyed by fire and bombing : and

(d) if so, the amount of compensation and the number of persons who were given compensation ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C PANT): (a) to (d). The Government of Manipur have informed that they had received representations for grant of compensation for the houses destroyed during the

#### Strike by Ashoka Hotel 208 Workers

Second World War. Compensation was paid to those who applied in time and were genuine claimants. The Government of Manipur have reported that they had paid a total amount of Rs. 3,12,42.129.44 Paise to 70,653 persons as compensation to genuine claimants who had submitted their claims within the prescribed time in 1946-47.

#### Introduction of Assamese and Bengali Languages in Gauhati University

3748. SHRIMATI JYOTSNA CHANDA: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that the Assamese being a regional language in Assam is going to be introduced in the Gaubati University from 1971;

(b) if so, whether Bengali being the regional language of the district of Cachar, will also be introduce in the Gauhati Univesity from 1971; and

(c) if not, whether Government would instruct the Gauhati University to introduce Bengali for the people of Cachar ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO): (a) to (c). The Registrar of the Gauhati University has stated that the University has decided to switch over to the regional language (Assamese) as medium instruction Pre-University of at the stage with effect from the 1972-73 academic year. In the district of Cachar, where Bengali is recognised as the official language up to the district level, the University has decided that instruction will be imparted either in English or in Assamese, but option will be given to the students to answer questions to examinations in Bengali or Assamese or English or Hindi.

#### 12.03 hrs.

#### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

#### Strike by Workers of Ashoka Hotel

SHRI M. L. SONDHI (New Delhi) : On a point of order, Sir. This statement by the Minister is given to me just two minutes before the House met. Can't there not be a batter procedule, so that we can get the statement a little earlier, so that we may apply our minds?

MR. SPEAKER: What happened yesterday was this.

SHRI M. L. SONDHI: I am referring to what happened today.

MR SPEAKER: The Minister should send the statement a little earlier. Because, I know, this Calling Attention Motion went to the Minister very late. In respect of the previous Calling Attention Motion which was admitted, it was found that both the Minister and the Member are absent. And, therefore, I thought that I may put another one rather than allowing the day to go without it.

SHRI M. L. SONDHI : I call the attention of the Minister of Tourism and Civil Aviation to the following matter of urgent public importance and I request that he may make a statement thereon :

The reported strike by the workers of Ashoka Hotel.

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : It is with considerable distress that I have report to the House on the highly irresponsible behaviour of a section of employees of Ashoka Hotel, which has resulted in acute inconvenience to hundreds of guests living in this premier public sector hotel including many foreign visiois. On 28th July the Joint Action Committee of the Ashoka Hotel Employees Union and the Ashoka Hotel Karamchari Sangh sent a list of 37 deminds to the Management. On the plea that no action had been taken by Management on these demands, the Committee served a strike notice on 1st August. As required under the provisions of the Industrial Disputes Act, the Management, referred the matter to the Delhi Administration for conciliation. Conciliation proceedings were instituted, but failure was reported on the 18th night. The matter has now been referred to adjudication.

The action of a section of the employees in resorting to a strike is therefore patently jliegal. Also, the manner in which some of (C.4.) the employees have acted is against all canons of accented behaviour. Water sunply and air-conditioning have been tampered with continuously since the 19th morning, the kitchens have been paralysed, members of the imanagement manhandled and other workers intimidated. It is my hope that better sence will still prevail and the strike will be called off immediately. Meanwhile, I am sure the House will appreciate that necessary action has got to be taken to ensure the safety and smooth functioning of the hotel. This is being done.

The House will be interested to know that the last three years a number of measures have been taken to improve the hotel and the service conditions of the employees. Indeed the satary bill alone has risen from Rs. 23.03 lakhs in 4966 67 to Rs. 50.39 lakhs in .969-70, although the number of em. Lovees has risen only from 1310 to 1391. In addition, payments on accounts of Bonus and Proof ent Fund benefits etc. have risen from Rs 2.30 lakhs to Rs. 8,87 lakhs in the same period.

SHRIM L. SONDHI: There are the lines of a famous hit song which Shri Lobo Prabhu and Shri Piloo Mody will remember. 'Anything you can do, I can do better'. The Prime Minister had decided that the Rulers should not receive their privy purses ; Shri Karun Singh has decided that the waiters of Ashoka hotel should not receive their service charges. Libbur has a very good case. I am sire if the facts are presened to this House and to you, this Parlia nent will suppost the deminds of the workers and declare that Dr. Karan Singh has betrayed the cause of the workers, although he proclaims to be a The real demind centres Socialist Manister. round payment of the service charge The service charge realised from the customers is not something which he can withhold. It is an incentive bonus and he is confusing it with DA which is for off setting the price rise. His whole at itude and that of his management has been to condemn collective bargaining. Is this the attitude a so-called socialist Government should take ? Why has the Minister in his statement avoided a specific answer to the main demand of the workers ? I know he would have been assisted by his bureaucrats in giving us this answer that the workers are getting much more than before and their conditions of work are better. Has he ever visited the quarters

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Strike by

[Shri M. L. Sondhi]

where the workers live adjacent to the Ashoka? 50 of them are packed in one room, smoky and without ventilation. It is a disgrace. I would invite some MPs to go and see the workers' quarters. They are reminiscent of the Black Hole of Calcutta. That is what we have created in Chanakya Puri.

The Minister in his statement referred to what he called the 'highly irresponsible behaviour' of a section of the employees of the Ashoka. Has he appointed a fact-finding committee? On what basis does he term their behaviour 'irresponsible' ? I would return the compliment to him and say that his behaviour is irresponsible. This Parliament cannot tolerate the workers of India being insulted. They are the labour force of this country. We preach dignity of labour. May I know whether all this trouble has not been created by sending agents provocateurs who try to create disputes and some sort of friction and then put the blame on the workers ?

He says further that the matter has been referred to adjudication. Does that stop him from his own obligation? Adjudication is not a purdah on the proceedings he can take to find a solution. He should call the workers, talk with them, have a dialogue. Here I would quote something from what he has written to me:

"The management made it clear to the Conciliation officer and the Union representatives that they were prepared to start immediate negotiation with a view to coming to a settlement provided.......

Why 'provided ?' The sentence could have ended there without the proviso.

"...the Joint Action Committee withdrew the strike"

In other words, this distinguished member of this House wants to introduce feudalism in Ashcka Hotel. He has altogether a feudal approach which is quite out of place in the 20th century.

I do not wish to take more time of the House. I would like to know whether he will cease coming out with half-hearted measures, whether he will give up misleading the people of India through AIR. The strike in Asboka Hotel is 100 per cent. It will spread to Jaopath and all other public sector hotels. He should be warned of the consequences if he wants to come here red in tooth and claw. We represent the people of India. We challenge him on this score. I am reminded here of the old words which we used to hear during our struggle. I say that all these 'lathi blows' are nothing but nails in the coffin of either his Ministry or it may be his Government.

I want specific answers to three questions: (1) What initiative the Minister has taken and is going to take to ensure good living conditions for the workers? (2) What steps the Minister is going to take to see that the service charges are actually received by the workers for whom they are intended, when these charges are entered on the bills of the guests? (3) Will the Minister call the representatives of workers to explore the possibility of a settlement?

I expect serious answers to these questions If he gives us answers displaying the same threatening tone evident in his statement, we shall give him a crushing blow outside.

SHRI PILOO MODY (Godhra): A very serious charge has been made, that the Minister has been keeping all the tips.

DR. KARAN SINGH: I find it somewhat difficult to deal with that lengthy peroration of Prof. Sondhi. One could only wish that his comprehension would match his eloquence.

He asked me whether a fact-finding committee had been set up to find out . bether the workers have acted irresponsibly. To begin with, I have not made a blanket condemnation of the workers. I have said that a section has acted irresponsibly. Is it not irresponsible to turn off the air-conditioning when there are 450 guests ?

SHRIM. L. SONDHI: The strike is 100 per cent. He is trying to divide and rule.

MR. SPEAKER: He uses all kinds of words and when the Minister is dealing with them, why does he not listen patiently as the Minister did when he was speaking?

SHRIM. L. SONDHI: What was the

ur parliantantary expression I used ? I seek your protection.

DR. KARAN SINGH: When there are 450 guests staying in this premier public sector hotel and the guests have paid a considerable amount of money for the privilege of staying in Ashoka, was.it not irresponsible to switch off the air-conditioning at night? When the Foreign Minister of Japan could not get water for his bath, was that not irresponsible?

As far as the reasonable demands of the workers are concerned, this is not the manner. (*Interrupt.ons.*) The hon. Member has spoken of democracy. Is this a democratic way of functioning to turn off the air-conditioning, to turn off the water? (*Interruptions.*)

May I now come to the more specific points that the hon. Member has raised? He has spoken of the servic charge. The Wage Board has clearly and unequivocally recommended that instead of payment of the service charge, we should pay dearness allowance, and we have done that.

SHRI UMANATH (Pudukkottai): The Wage Board is not statutory, it is only recommendatory. (Interruptions.)

DR. KARAN SINGH: Agreed. But their recommendation covers the restaurants and hoteis in Delbi, and therefore we have accepted it in full. I am not sure about the other hotels, but we have accepted that recommendation and paid them dearness allowance instead of service charges. (Interruptions.)

MR. SPEAKER: Mr. Sondhi should have mercy on all of us.

SHRI M. L. SONDHI: How can the service charge not be paid to the workers? When you go to Ashoka Hotel, the bill reads ten per cont for service charge. That has to be given to the wo:ker. It is not to be pocketed by this Minister. That is why I say that it is a feudal approach, it is not a democratic approach. (Interruption.)

MR. SPFAKER: I request you to sit down. You cannot go on defying the Chair all the time.

श्री प्रेम सम्ब वर्मा (हमीरपूर) : प्राइवेट

होटल वालों न इनको पैसा दिया है .... (यवधान)...में इनके ऊपर चार्ज लगाता हैं कि पब्लिक सेक्टर के होटलों को सत्यानाश करने के लिए प्राइवेट होटल वालों ने इनको पैसा दिया है । मैं साबित करने के लिए तैयार हूं कि प्राइवेट होटल वालों ने इनको पैसा दिया है । ...(व्यवधान)

प्रध्यक्ष महोदय: में कई दफा कहता हूं कि अगर पढ़े लिखे लोग भी ऐसा करें तो उनसे अनपट ही ज्यादा ग्रच्छे हैं।...(व्यवधान)...

SHRI UMANATH: I have a very serious point of order to raise with regard to to Mr. Verma's statement which has gone on record, He made a statement just now saying that the hon, Member Mr. Sondhi has got money from private sector hotels to put these questions and create troubles here. This is highly objectionable. He must withdraw that

MR. SPEAKER : Please withdraw. It is not fair. (*Interruptions*.) Why don't you listen to me when I am on my legs? I am here to give my ruling on it.

Your remarks were unwarranted, and 1 request you to please withdraw them.

भी प्रेम चन्द वर्माः बस एक सेकेण्ड आपसे मर्जकरना चाहता हूं। लेवर के ये कोई हक-दार नहीं हैं। कल लेवर ने इनको वहां से घक्के मार कर निकाल दिया है। इसीलिए मैं ने यह बात कही है...(ध्यवभान)...

**भ्रष्यक्ष महोवय** : श्राप पहले वापिस लीजिए।

श्वी प्रेम चग्द वर्माः मैं ग्रापके हुक्म की तामील करूगालेकिन मुफेकहने तो दीजिए । (क्यबभान)...

श्री झटल विहारी वाजपेयो (बलरामपुर): यह कोल एटॅशन में कैसे जोल सकते हैं... (इग्रवधान)...

# 215 Strike by AUGUST 21, 1970 Ashoka Hotel Workers (CA.) 216

श्री प्रेम चन्द बर्मा: मैं यह निवेदन कर रहा था कि द स्प्रसज उन माननीय सदस्य का लेबर के साथ कोई सम्बन्ध नही है और कल उन को वहां से घक्के मार कर निकाल दिया गया था...(व्यवधान)

ग्रुघ्यक्ष महोदयः माननीय सदस्य नेश्री सोंघी के विरुद्ध जो थोड़ी देर हुए कहा या उन मपने शब्दों को वाफ्सिलें।

श्री प्रेम चन्द वर्माः ग्रगर श्राप कहते हैं सो मैं वापिस लें लूंगा...(ब्दवधान)

\$1543 महोदय: आप ने कई चीजें कहीं बह मुनते रहे फिर बीच में कुछ ऐसी वातें कर दीं जिनसे वह प्रोवोक हो गयं भौर प्रोवोक होकर बह कुछ कह गये। खब जयकि उन्होंने विदद्रा कर लिया है तब तो माननीय सदस्य मेहरवानी करके बंठ जायं।

SHRI M. L. SONDHI : One submission ...... (Interruptions.)

MR. SPEAKER: You are an hon. Member of this House. It is such a big headache for all of us.

SHRI M. L. SONDHI: Please te'l me if I have used one word which is unparliamentary.

MR. SPEAKER : You mean that only unparliamentary words are provocative and the others are all right?

SHRI M.L. SONDHI: Please educate me then which is provocative.

भ्रध्यक्ष महोदयः धजी आप को कौन एजुकेट कर सकेगा, भ्रगयान ही भ्राप को एजुकेट करेगा। Nobody can educa:e you in this country.

DR. KARAN SINGH: My friend Mr. Sendhi is a highly educated and intelligent person. I am surprised and somewhat pained that he should be making this s are nent with regard to service charge. The position is absolutely clear and unequivecal. Before the Wage Board recommender cost service charges used to be distributed to the workers. Wage Board has very clearly stated that instead of service charges dearness allowance should be paid to the workers; it is being done. The present Wage Board recommendation is that of the service charges 75 per cent should go to the hotel, in other words, into the general revenues; 15 per cent should be used for setting off against breakages and 10, per cent should be put into a welfare fund. That is exactly what we are doing in this hotel Therefore, if my hon. friend Mr. Sondhi has sought to give the impression that we are in any way working against the interest of the workers, it is not correct.

As for meeting me, I have always been available to meet anybody who wishes to This is a mover of considerable meet me. personal distress to me that our attempt to make Ashoka the test hotel in India has met with this fate. As against 450 guests, there are hardly fifty guests today there. People went without food, without water and without air-conditioning. Is this the way we are going to build up the reputation of the public sector in this country? (Interruptions.) Mr. Sondhi who is a highly educated and intelligent person should not allow himself to be carried away by false emotions and should in fact support the action that we have taken.

श्री सीताराम केसरी (वटिहार) : प्रघ्यक्ष महोदय, मन्त्री मोदय का बक्तव्य पढ़ने से ग्रीर जो उन्होंने सोंधी साहव के प्रश्नों के उत्तर में कहा है मुक्ते उस की पृष्ठभूमि में अपनी बात को पूरी तरह से कहने की कृपा करके अनुमति दी जप्य नहीं तो प्रश्न करने का कोई महत्व ही नहीं रह जाता है।

मैं उन से पूछना चाहता हूँ जैसा कि उन्होंने खुद ही कहा कि विदेशी डिगनटरी का यहा अपमान हुप्रा तो मेरा कहना है कि यह घटना पहली नहीं है तकरीवन 1967 में भी ऐसी घटना हुई थी। इसी तरह एक बार प्राइम मिनिस्टर के सम्मान में वहां एक पार्टी हो रही यी तब भी ऐसी घटना हुई थी। इस में कोई या तब भी ऐसी घटना हुई थी। इस में कोई या तब भी ऐसी घटना हुई थी। इस में कोई या क नहीं है कि यह माप का होटल हिन्दुस्तान का एक बड़ा आदर्श होटल है लेकिन लेबर न

# 217 Strike by SRAVANA 30, 1892 (SAKA) Ashoka Hotel Workers 218

जो माप को एक तारीख से दो हफ्ते का नोटिस दिया मौर म्रापन उन से 14 को बात की, माप के मैनेजमेंट ने 15 को बात की भौर 18 की बात की मौर फिर आपनो मालूम होता है कि मदोक होटल के कर्मचारी हड़ताल कर रहे हैं। मब जबकि यह पहली घटना नहों है मौर इस से पहने भी दो, तीन बार इस होटल में ऐसी घटना यट चुकी है तो फिर धरोक होटल के मैनेजमेंट ने जो मतिथि बहां ठहरे हुए ये उनके सम्मान और देश की प्रतिष्ठा को मद्देन र रखते हुए उनके बास्ते कोई मालटर-नेटिव एरेंजमेंट क्यों नहीं किया भौर मन्त्री महोदेय इस के लिए उनके विरुद्ध क्या कार्य-वाही करने जा रहे हैं ?

डा॰ कर्एं सिंह : यह ठीक है कि 18 Gitles तक बातें होती रही बाकी अगर सच बात मैं कहूं तो मैं यह कह सकता हूँ कि ऐसी प्राधा नहीं थी, प्राधांका भी नहीं थी कि इस तग्ह की घटनाएं होगीं। हमारे देश में डिस्प्यूट्स होते हैं जब किसी को कोई कण्ट हो ग्रोर उस की सुनवाई न हो तो उस का एक ढंग है लेकिन यह कर्मचारियों ढारा इस तरह से वहां डा पानी भौर एयर कंडिशनिंग बन्द किया जाना एकदम मनुचित है। जैसा मेंन पहले कहा वास्तव में इस बात की हमें ग्राधांका नहीं थी भौर जैसा माननीय सदस्य ने कहा में उन की इस बात को मानता हूं कि हमें ऐसी माधांका रखनी चाहिए थी भौर वैसा न रख कर हमारी भूल हुई।

जैसा मैंने कहा मैंने जमेंट को ऐसी आशंग नहीं थी लेकिन ज्योंही 19 तरीस को सुबह पता चला हम ने जो लंच जापानी फौरेन मिनिस्टर के सम्मान में हमारे फौरेन ट्रेड मिनिस्टर ने आयोजित किया या उसको मोबराय में करा दिया मौर जनपथ में भोजन दिया गया। उस समय जो भी सम्भव हो सका बह सब कुछ हम ने किया। श्री प्रकाशवीर झाल्त्री (हापुड़): अध्यक्ष महोदम, कुछ प्रस्त ऐसे भी हो। हैं जिन पर दलीय स्तर से उत्तर उठ कर, राष्ट्रीय स्तर पर हनें उनके बारे में निर्णय लेना चाहिए । इसी तरह की एक समस्या पहले भी सामने ग्राई थी । इसी अकार की एक घटना घटी थी—जब कुछ व्यक्तिियों को जलां की वात हिन्दुस्तान कंस्ट्रव्शन कम्पनी में आई थी... (य्यवधान)

श्री म० ला० सोंधी: ग्रध्यक्ष महोदय, यह गलत बात है। वर्कमं के खिलाफ खाम-ख्वाह एक पड़यन्त ब्यापक पैमाने पर स्टेट्समंन में प्राटिकिल ग्रादि दिलना कर यह सब मन्त्री महोदय करवा रहे हैं। शास्त्री जी वर्कसं के साथ बड़ी बेइन्साफी ऐसा कह कर कर रहे हैं और यह बड़े दु:ख ग्रीर खेद का विषय है जोकि वह इस तरह में वर्कमं की कंडेम कर रहे हैं... (व्यवधान) मुफे जो ग्रध्यक्ष महोदय, ग्राप सीट रेज्यूम करने के लिए कह रहे हैं लेकिन... (व्यवधान)

MR. SPEAKER : You are consistently interrupting the p occedings of the House. The hon Member is continuously interrupting the proceedings of the House. It is my painful duty to ask him to withdraw from the House. Kindly sit down. If you do not sit down, you will have to withdraw from the House. There is no alternative left. (Interruption.) No arguments. Nothing.

SHRI M. L, SONDHI: How can be allow the workers to be incited? (Interruption

MR. SPEAKER : Kindly withdraw from the House. (Interruption)

May I request him to withdraw from the House?

SHRI M. L. SONDHI : If they indulge in such things (Inter uption)

MR. SPEAKER : No. no.

SHRIM. L. SONDHI: He is a senio Member of the House. How can be allo, the workers to be incited? Strike by AUGUST 2

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MR. SPEAKER: What can I do? (Interruption.) If he disobeys me, may I use the Marshal against him? I will have to use the Marshal against him.

SHRI UMANATH: We will resist the the Marshal. Why is the Marshal to be used against him? I will resist the Marshal if you send him here.

SHRI PILOO MODY : I will act as the Marshal ?

SHRI UMANATH : Where is the question of the Marshal being used ? I will resist the Marshal if he is used. (Interruption.) Let him use the Marshal. We will resist him.

SHRI RANDHIR SINGH : We will resist you. (Interruption.)

MR. SPEAKER : If Mr. Sondhi behaves like that, there is no other way out.

SHRI UMANATH : Let the Marshal be used ; I will resist. Let us see

SEVERAL HON. MEMBERS rose-

SHRI UMANATH : You think this is the police barracks here ? Nonesense.

भी ररणभीर सिंह (रोहतक): यह कोई नक्सैलाइट्स का ग्रखाड़ा नहीं है यह लोक सभा है।

SHRI UMANATH : Do not talk cockand-bull story here. It is not your C.R.P. barracks Mind you.

श्वी ररणधीर सिंहः क्या बेकार बातें करते हो।

भी ग्राटल बिहारी वाजपेयो : मुफे बड़ा सेद है कि ग्रध्यक्ष महोदय मार्शल से काम लेने की बात कर रहे हैं। मार्शल से काम लेने की कोई आवश्यकता नहीं है। ग्रगर श्री सोंघी उत्तेजित हैं तो उन्हें शांत करना हमारा काम है ग्रीर हम ने उन्हें शांत कर भी दिया है लेकिन ग्रगर ग्रध्यक्ष महोदय मार्शल से काम लेगे तो फिर उन्हें बहुत से मेम्बरों के खिलाफ मार्शल से काम लेना पड़ेगा। इसलिए मार्शल की बात मत करिये। मार्शल से म्राप मत निकलवाइये।

MR. SPEAKER : Order please.

आप लोगों का भी फर्ज है हाउस में कुछ-कुछ थोड़ी सी डिग्निटी, डिकोरम यौर प्रोसीजर साथ-साथ चलें। श्री सोंघी, जो इस हाउस के यानरेवल मेम्बर हैं लगातार इन्टरप्ट कर रहे हैं और ग्राप उसको डिफेन्ड करते हैं। बह इन्टरप्शन करते जायें, इस को माप पसन्द करते हैं। क्या यह ग्राप का फर्ज नहीं है कि ग्राप उन्हें समफायें ?

कुछ माननीय सबस्य : समभा रहे हैं।

मध्यक्ष महोवय: म्रगर श्राप समझायें तो खामख्वाह मार्शल के इस्तेमाल की जरूरत क्यों पडे ?

श्री ग्रटल बिहारी वाजपेयी : ग्राप ने मार्शल की धमकी देदी, यह कोई तरीका नहीं है।

प्रष्यक्ष महोदय : प्रगर वह इस को महसूस करते हैं ग्रौर शांत रहते हैं तो मार्शल की कोई जरूरत नहीं है, लेकिन एक मेम्बर जो लगातार इंटरप्ट करता हो उस हाउस में, उस के लिये इस के सिवा कोई चारा नहीं है । ग्रगर माप दुस्स्त नहीं करते तो मुफ को करना पड़ेगा । याप ने किया यह प्राप की मेहरवानी है । ग्रगर शाप से नहीं होता तो फिर कोई घीर चारा नहीं है सिवा इस के । नहीं तो हाउस को बन्द करो । चेअर को पावर है ग्रौर वह इस को इस्तेमाल करेगा । (ध्यवाधान) मैं इस के बारे में ग्रीर कुछ नहीं सुनना चाहता । मेहरवानी कर के ग्राप बैठ जाडये ।

SHRI S. M. BANERJEE (Kanpur): On a point of order, Sir. When the entire thing was going on, you in your wisdom said that you would call the Marshal. Mr. Randhir Singh said, "We shall not tolerate rowdyism in the House."

SHRI RANDHIR SINGH : Yes; | repeat it.

70 Ashoka Hotel Workers (C.A.) 220

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#### 221 Strike by SRAVANA 30, 189: (SAKA) Ashoka Hotel Workers 222 (C.A.)

SHRIS. M. BANERJEE: There is no question of rowdyism. The workers are being blamed that they have sabotaged the whole thing. (Intercuptions) If he wants rowdyism, there will be rowdyism in the House. We are prepared for that.

श्री रएाधीर सिंह : चिड़िया जितने आदमी हैं, और वोलते बहत हैं।

ग्रध्यक्ष महोदय : झाप बैठ जाइये ।

श्री प्रकाशवीर शास्त्री । ग्रध्यक्ष महोदय, मैं ग्रपना पहला वाक्य पूरा भी नहीं कर पाया था कि इस बीच में दूसरा वातावरएग बन गया। मैं ने ग्रपनी बात को यहां से प्रारम्भ किया था कि कुछ प्रश्न ऐसे हाते हैं जिन के बारे में दलीय स्तर से ऊगर उठ कर हम सब को राष्ट्रीय स्तर पर निर्एांग करना चाहिये । ग्रौर मैं ने निवेदन किया था कि एक इसी प्रकार की घटना पर दुःख हुग्रा था तव जब कुछ व्यक्तियों को एक कस्ट्रक्शन कम्पनी में जलाने की बात ग्राई थी, उसी प्रकार ग्राज सुन कर दुख हुआ है । कुछ ग्रतिथियों को जिन में देशी ग्रौर विदेशी दोनों थे ग्रौर 300 की संख्या में अशोक होटल में ठहरे हुए थे...(व्यवधान)

ग्राध्यक्ष महोदय : आप इंटरप्ट मत कीजिये । ग्राप बंट जाइये । ग्राप लोग ज्यादा हैं, त्रौर मैं ऐज स्पीकर प्रकेला हैं । मुफ में हिम्मत नहीं है कि आप सब के साथ निपट सकुं ।

SHRIUMANATH: I want to know when you have appointed Mr. Randhir Singh as the head constables of the House.

SHRI RANDHIR SINGH : I will teach you. (Interruptions)

भ्राघ्यक्ष महोदय : मेरी समफ में नहीं श्राता कि ग्राप लोग सूबह क्या खा कर ग्राते हैं ।

श्वी प्रकाशवीर शास्त्री : एक निवेदन मैं ग्राप की मार्फन पर्यटन मन्त्री जी से यह कहना चाहता हं कि वह यह बतलायें कि इ.स. होटस के बन्द हो जाने के कारए। जिस की हड़ताल के कारए। देशी श्रीर विदेशी मतिमियों को इन कठिनाइयों का सामना करना पड़ा, उस को प्रति दिन कितनी हानि का सामना करना पड़ रहा है ? दूसरी बात मैं यह जानना चाहता हूं कि क्या यह सही है कि कुछ राजनीतिक दल इस प्रकार के भी हैं जो एक धौर पब्लिक सेक्टर के उद्योगों का पक्ष लेते हैं और दूसरी घोर पब्लिक सेक्टर में काम करने वालों को हड़ताल करने के लिये प्रोत्साहन देते हैं ?... (व्यवधान)

एक माननीय सदस्य : यह घोबेराय लाबी है।

श्री प्रकाशबीर झास्त्री: यह जो हड़ताल है वह इस प्रकार के दलों ग्रौर व्यक्तियों से प्रेरित है भौर वह यह चाहते हैं कि म्रशोक होटल के म्रतिरिक्त दूसरे इस प्रकार जो होटल सरकार ढारा संचालित होते हैं उन में भी इसी प्रकार हड़ताल हो ।

तीसरी बात मैं यह जानना बाहता हूं कि जो लोग होटल में ग्रा कर ठहरते हैं उन से जो बिल चार्ज किया जाता है उन में क्या यह सही है कि सर्विस चार्जेज के 12 से 15 प्रति-शत तक ग्रलग से चार्ज किया जाता है ग्रीर वह वहां के कर्मचारियों को नहीं दिया जाता?

चौषी बात मैं यह जानना चाहता हूं कि प्रशोक होटल में काम करने वाले कर्मचारियों में से छोटे से छोटे कर्मचारी की मिनिमम बेसिक संलरी क्या है ?

डा० कर्एं सिंह : माननीय सदस्य ने तीन जगर प्रश्न पूछे हैं। जहां तक यह प्रश्न है कि प्रति दिन कितना नुकसान होगा, इस के विषय में इस समय मेरे पास आंकड़े नहीं हैं, लेकिन मैं यह कह सकता हूँ कि वहां 450 लोग रहते थे। ग्रगर वह 450 के 450 चले जायें तो कई हबार श्पयों का नुकसान प्रति दिन होगा भौर उस में कुछ नुकसान विदेशी मुद्रा का भी [डा॰ कर्एा सिंह]

होगा। (स्यवधान) मैं एक दिन का कह रहा हूं। यह नहीं है कि पूरे आंकड़ों का मुफ को हिंसाव लगाना है, लेकिन इस में संदेह नहीं है कि बहुत नुक्सान होगा, और जितने दिन यह स्थिति रहेगी उतना ही नुकसान होता रहेगा। जहां माननीय सदस्य ने यह कहा कि कुछ ऐसी बातें हैं जिन में दसीय नीति और राजनीति से ऊपर उठ कर कर्य करना चाहिये, मैं समफता हं कि अशोक होटल जैसे...

श्री स० मो० बनर्जी: इस को बी०के० टी० के हाय में दे दीजिये ।

श्वी प्रकाशवीर शास्त्रीः जैसे उत्तर प्रदेश में आरपकी ग्रवल ठीक करदी,वैसे ही यहां ठीक करदेंगे ।

एक माननीय सदस्य ः इस मैं कोई संदेश नहीं कि चरएा सिंह होते तो कुछ न करते । (व्यद्यान)

श्वी प्रकाशवीर दास्त्री : दुर्गापुर का कार-खाना हम को दे दिया ज।ये तो एक दिन में चला कर दिखा देंगे ।

श्री स॰ मो॰ बनर्जीः चरए। सिंह के हाथ दे दें तो ग्राघे दिन में गिा देंगे।

ग्रध्यक्ष महोदयः ग्राप कुछ करने के लिये यहां ग्रायेंगे या वहां चलायेंगे ?

डा॰ कर्श सिंह : इस समय में किसी दल विशेष पर धारोप नहीं लगाना चाहता । मैं केवल यह आशा प्रकट करना चाहना हूँ कि इस स्थिति को सुधारने के लिये जितने दल हैं वह सव हमारी सहायता करें । हनें इस स्थिति से कोई प्रसन्नता नही हो रहीं है, दुःख हो रहा है । प्रोर न केवल यह, चलिक धौर भी बहुत से लोग प्रागे के लिये चुरड हैं । इस लिय यह सही है कि यदि कुछ दन उक्तगा भी रहे हों तो मेरी विनम्र प्रार्थना है कि वह इस चीज को बन्द कर दें साकि स्थिति फिर सुधर जाये । जहा तक सर्विस चार्जेज का प्रदन है (व्यवधान) 12.5 प्रतिशत सर्विस चार्ज होता है। जैसे मैंन माननीय सदस्य श्रो सोंघी के प्रदन के उत्तर में कहा था, यह जो सर्विस चार्ज है पहले वर्कसंको दिना जाता था, लेकिन धव वेज बोर्ड की सिफारिशों के अनुसार सर्विस चार्ज के बजाय अब उन को डिअरनेस प्रलाउंस दे रखा है ग्रीर इस सर्वित चार्ज क्ष्का उपनोग जैसा वेज बोर्ड ने कहा है वैसे किया जा रहा है।

ग्रध्यक्ष महोदयः इन लोगों को शान्त रखने के लिये कुछ आइस कीम बगैरह खिलाइये प्रशोक होटल में सब को ग्राज।

डा० कर्एं सिंह : होटल फिर से झारम्भ हो जाये तब जो खाना चाहेंगे उन को वहां हम ले जायेंगे।

श्री प्रकाझ वीर झास्त्री: म्राइस क्रीम के चक्कर में मन्त्री महोदय झायद एक बात भूल गये। नैंने यह पूछा था कि वहां पर मिनिमम सैलरी क्या है?

डा॰ कर्एं सिंह : इस समय मेरे पास इस के आंकड़े नहीं हैं कि मिनिमम सैलरी क्या है। लेकिन सब से कम सैलरी जो पिउन झोर मधालची है उन की है। यहां पर एक फिगर 77-192 दिया हुप्रा है, लेकिन मैं बतला नहीं सकता कि यह किस की है। यहां पर नें यह कह दंकि वेज बोर्ड ने 86 कैंटेगरीज रखी हैं वेजेज की। उन में से 25 कटेगरीज में हम वेज बोर्ड की सिफारिश सं मधिक दे रहे हैं।

श्री इन्द्र बीत गुप्ता (मलीपुर): बाकी में कम है।

डा० कर्ण सिंह : कम किसा में नहीं दे रहे हैं।

भी इन्द्रजीत गुप्ताः कम है।

225 Re. Arrest of

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डा० कर्एा सिंह : जहां तक मेरी जानकारी है, ऐसी बात नहीं है। हम बेज बोर्ड की सिफारिशों से किसी को कम नहीं दे रहे हैं और 86 में से 55 ऐसे है जिन को हम ग्राधिक दे रहे हैं।

भी झटल बिहारी वाजपेयी: यह बताएं कि यह हड़ताल कैसे टलेगी ? सदन इसके बारे में चिन्तित है। हम लोग सहयोग देने के लिये तैयार हैं। लेकिन रास्ता निकालना तो आपका काम है।

डा० कर्एा सिंह : रास्ता यही है कि किस प्रकार की स्थिति वहां पैदा हुई है ग्रौर जो स्ट्राइक की है, उसको एक दम समाप्त कर दें। प्रश्न एडजुडिकेशन में गया है। उसका निर्एय हो जाने दें।

श्री कंबर लाल गुप्त (दिल्ली सदर): ग्राप इसको पार्लियामेंटरी कमेटी को सौंपिये।

SHRI UMANATH : If you put in a condition like that, it will not be settled. Let us not stand on prestige ; let us have some sort of a settlement.

12.41 hrs.

RE : ARREST OF MEMBERS

श्री जनेइनर मिश्र (फूलपुर): सदन की प्रक्रिया के ग्रन्तगंत जो नियम हैं उनकी घारा 222 के मुताबिक मैं यह निवेदन करना चाहता हूं कि इस सदन की मर्यादा ग्रौर गरिमा तोड़ी गई है। राज्य सभा के एक मेम्बर श्री राज नारायगु को लखनऊ स्टेशन पर गिरफ्तार किया गया। वारेंट में लिखा गया कि वह लोक-सभा के मेम्बर हैं...

प्रध्यक्ष महोदय : खुदा बरूघे । लोक सभा के मेम्बर बता दिया उनको ।

श्री जनेइवर मिश्रः उस में लिखा है कि वे लोक-सभा के सदस्य हैं। मध्यक्ष महोवयः यह पढ़ कर मुमे बड़ी तशवोश हुई है। कहीं वह इघर ही न मा जाएं।

श्री जनेइवर मिश्रा: वारेंट में लिखा गया है कि वह लोक-सभा के मेम्बर हैं। खतरा यह है कि कल को किसी गैर मेम्बर को ग्रगर कहीं पुलिस वालों ने यह कह किया कि वह लोक सभा के मेम्बर हैं तो इस सदन की मर्यादा रहेगी या नहीं रहेगी । ग्रगर पुलिस मदाध हो जाए मौर ग्रन्नी ताकत प्रदर्शन करने के लिए किसी मुख्य मन्त्री के बहकावे में ग्रा कर ऊट पटांग बारेंट निकालने लगे तो हमें भी डर है कि हम ग्रगर उत्तर प्रदेश में जाएंगे तो हम को भी लोक-सभा की जगह परलोक सभा का मेम्बर लिख दिया जाए तो क्या म्राप हम को बचापाएंगे ? जबकि यु०पी० का कोई स्पीकर नहीं है, कोई भी संसद सदस्य अगर उत्तर प्रदेश की तरक जाएगा तो उसको घारा 107 भ्रौर 117 में गिरफ्तार कर लिया जाएगा। क्या इस तरह से ऊटपटांग वारेंट जारी होंगे ? मैं दरस्वास्त करूंगान्नीर प्रस्ताव करूंगा कि वे पुलिस ग्रधिकारी भौर मैजिस्ट्रेट जिन्होंने गलत वारन्ट काटा भौर लोक-सभा को श्रपमानित किया ग्रौर उत्तर प्रदेश के मूख्य मन्त्री के खिलाफ इस सदन की मानहानि का कोई केस चलाया जाए ग्रीर उनको यहां बूलाया जाए हांजिर किया जाए ।

म्राध्यक्ष महोदय, मैं भ्राप से प्रार्थना करता हंकि श्राप इस विषय पर ग्रपनी रूलिंग दें।

SHRI S. M. BANERJEE (Kanpur) : Sir, I want to know what decision you have taken about the privilege motion regarding the arrest of Shri Dange ...(Interruption)

MR. SPEAKER : There is no question of privilege. The remedy is available from the court.

SHRIS. M. BANERJEE: When I gav. notice of it you said that you had already sent it to the Home Minister.